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# THE TELANGANA GAZETTE PART IV-A EXTRAORDINARY PUBLISHED BY AUTHORITY

No. 12] HYDERABAD, THURSDAY, MARCH 27, 2025.

## TELANGANA BILLS TELANGANA LEGISLATIVE ASSEMBLY

The following Bill was introduced in the Telangana Legislative Assembly on 27th March, 2025

L. A. BILL No. 12 OF 2025.

### A BILL TO REPEAL THE TELANGANA TRANSPLANTATION OF HUMAN ORGANS ACT, 1995.

Be it enacted by the Legislature of the State of Telangana in the Seventy-Sixth Year of the Republic of India, as follows:-

1. (1) This Act may be called the Telangana Transplantation of Human Organs (Repeal) Act, 2025.

Short title and commencement.

#### TELANGANA GAZETTE EXTRAORDINARY

(2) It shall be deemed to have come into force on the 26th day of March, 2025.

Repeal and savings.
Act No.24 Act, 1995, is hereby repealed.
of 1995.

Act No.1 of (2) On such repeal, the provisions of section 8 of the Telangana General Clauses Act, 1891 shall apply.

The Andhra Pradesh State enacted the Andhra Pradesh Transplantation of Human Organs Act, 1995 (Act No.24 of 1995), which was in force in the combined State of Andhra Pradesh as on 02.06.2014, has been adapted to the State of Telangana vide G.O.Ms.No.34, Health, Medical and Family Welfare Department, dated 25.05.2016 under section 101 of the Andhra Pradesh Reorganization Act, 2014 (Central Act No.6 of 2014).

The Transplantation of Human Organs and Tissues Act, 1994 (Central Act No.42 of 1994) was enacted by the Praliament of India on 08th July, 1994. The Central Act came into force w.e.f. 4th February, 1995, in the States of Goa, Himachal Pradesh, Maharashtra and all the Union territories. Thereafter, it has been adopted by several States except the States of Jammu and Kashmir and Andhra Pradesh which have enacted their own legislation to regulate transplantation of human organs vide Notification No.S.O. 80(E), dated the 4th February, 1995, vide Gazette of India, Extraordinary, Part II, sec. 3(ii). The main purpose of the Act is to regulate the removal, storage and transplantation of human organs for therapeutic purposes and to prevent commercial dealings in human organs.

The Telangana Transplantation of Human Organs Act, 1995 (Act No.24 of 1995) is in force in the State of Telangana, for the regulation of removal, storage and transplantation of human organs for therapeutic purposes and for the prevention of commercial dealings on human organs made on the similar lines of the Transplantation of Human Organs Act, 1994 (Central Act No.42 of 1994).

The Central Act was further amended in 2011 regulating the transplantation of tissues of the human body and is now comprehensively addresses various aspects.

The Central Act has not been adopted by the State of Telangana and it is expedient to adopt the Central Act in its entirety, for the purposes of curbing commercial transactions in organ transplant in the State.

The Government of Telangana have decided to adopt the Transplantation of Human Organs and Tissues Act, 1994 (Central Act No.42 of 1994), in its application to the State of Telangana under clause (1) of article 252 of the Constitution of India.

To that effect, the resolution for said adoption has been passed by the Lagislative Assembly on 24.03.2025 and the Council on 26.03.2025 and the same has been published in Part-I, Extraordinary issue of the Telangana Gazette, vide Gazette No.1038, Dated 26.03.2025.

Subsequent to the adoption of Transplantation of Human Organs and Tissues Act, 1994 to the State of Telangana, the purpose of the Telangana Transplantation of Human Organs Act, 1995 (Act No.24 of 1995) has become obsolete.

Therefore, it is proposed to repeal the Telangana Transplantation of Human Organs Act, 1995 (Act No.24 of 1995) in its application to the State of Telangana so as to apply the provisions of the Transplantation of Human Organs and Tissues Act, 1994 (Central Act No. 42 of 1994) to the State of Telangana.

This Bill seeks to give effect to the above decision.

C. DAMODAR RAJANARSIMHA,

Minister for Health, Medical & Family Welfare, Science and Technology.

# MEMORANDUM UNDER RULE 95 OF THE RULES OF PROCEDURE AND THE CONDUCT OF BUSINESS IN THE TELANGANA LEGISLATIVE ASSEMBLY.

The Telangana Transplantation of Human Organs (Repeal) Bill, 2025, after it is passed by both the Houses of the State Legislature may be submitted to the Governor for his assent under Article 200 of the Constitution of India.

#### C. DAMODAR RAJANARSIMHA,

Minister for Health, Medical & Family Welfare, Science and Technology.

Dr. V. NARASIMHA CHARYULU, SECRETARY TO STATE LEGISLATURE.